

**Central Administrative Tribunal
Principal Bench
New Delhi**

MA No.2497/2017

OA No.2332/2017

New Delhi this the 10th day of January, 2018

Hon'ble Mr. Justice Permod Kohli, Chairman
Hon'ble Ms. Praveen Mahajan, Member (A)

Karm Vir Singh Rangri

Age 57 years

S/o Shri Raghvir Singh

R/o H.No.969, Delhi Administrative Flats

Gulabi Bagh, Delhi – 110 007.

..... Applicant.

(By Advocate:Shri Yashpal Rangri)

Versus

Govt. of NCT of Delhi & Ors. through its:

1. Chief Secretary

Govt. of NCT of Delhi

Delhi Secretariat

I.P.Estate, New Delhi – 110 002.

2. Director of Education

Directorate of Education

Govt. of NCT of Delhi

Old Secretariat Building

Civil Lines, Delhi -110 054.

3. The Secretary

Department of Services

Government of NCT of Delhi

7th Floor, I.P.Estate

New Secretariat, Delhi.

.....Respondents

(By Advocate:Shri N.K.Singh for Mrs. Avnish Ahlawat)

ORDER (ORAL)**By Hon'ble Mr. Justice Permod Kohli,****MA No.2497/2017**

Reply has not been filed.

2. Heard learned counsel for the parties.
3. The applicant seeks condonation of delay of 28 days as the matter was earlier pending before the Chief Commissioner for Persons with Disabilities and later a WP (C) No.15226/2004 was pending before the Hon'ble High Court, which has been decided vide order dated 11.01.2017.
4. In this view of the matter, MA No.2497/2017 is allowed and delay in filing the OA is condoned.

OA No.2332/2017

5. The applicant was initially appointed as TGT (Hindi) and later promoted as PGT (Hindi). He is seeking a direction for promotion to the post of PGT from the year 1997 whereas he was promoted as PGT (Hindi) in year 2011. The benefits of such retrospective promotion is being sought being a physical handicapped candidate. He made a representation dated 06.02.2017, which has not been decided so far.

6. In view of the above circumstances, this OA is disposed of at the admission stage with a direction to the respondent no.2 to take decision on the representation of the applicant by passing a reasoned and speaking order within a period of two months from the date of receipt of a copy of this order.

(Praveen Mahajan)
Member (A)

(Justice Permod Kohli)
Chairman

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